

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



23



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPC/NGT/OA 1286.2024/2025/570-513

Date:- 28-06-2025.

Sub:- Compliance Report of the UT of Jammu and Kashmir in compliance to Hon'ble National Green Tribunal order dated 13-11-2024 passed in OA No. 1286/2024, titled " Mahender Singh Vs UT of J&K & Ors".

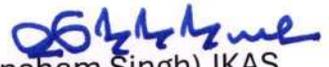
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 13-11-2024 passed OA No. OA No. **1286/2024** titled " **Mahender Singh Vs UT of J&K & Ors**" the Report of the UT of the Jammu and Kashmir is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 28.6.25
J&K PCC

Copy to the:-

- 1) Principal Chief Conservator of Forest (HoFF), J&K, Jammu/Srinagar for kind information.
- 2) Deputy Commissioner, Ramban for information.
- 3) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

ORIGINAL APPLICATION NO 1286/2024**Mehender Singh****Applicant****Versus****UT of J&K & Ors.****Respondents(s)****In the matter of:- Submission of Action Taken Report in compliance to Order dated:- 13.11.2024.****BACKGROUND**

Nomadic Gujjar tribal families are visiting the Ladha Dhar area, stretching from Patnitop to Kriya in Ramban District, for grazing purpose from Lower reaches since decades. There is another tribal community i.e. Gaddi living in Kriya village and nearby surroundings. Both communities rely on pasture /grazing land for grazing of livestock in the said area. Therefore, the competition for the core grazing portion between the said communities is inevitable. With the growing population (human as well as livestock), the said competition led to the conflict between the said communities from time to time.

CHRONOLOGICAL FACTS

That during June 2020, conflict arose between two communities viz Gaddi and Nomadic Gujjars for grazing livestock on Forest (Co.33/Btt to 35/Btt) & Non Forest (State) Land adjoining village Kriya. Accordingly, representatives of District Administration, Police and Forest Department visited the spot jointly on 05-06-2020 & 23-06-2020 to sort out the issue amicably. On 09/08/2021 again a conflict/clash occurred between the two communities resulting in injury of some persons of Gaddi Community. **(Reference letter of Range Officer Batote bearing No: 330/BR Dated: 11-08-2021 enclosed as annexure "A")**.



That in view of the gravity of the case and to control the situation, District Administration headed by Deputy Commissioner Ramban along with Senior Superintendent of Police Ramban visited the spot on 10-08-2021 in order to resolve this conflict, certain decisions were taken on spot including equal rights of both the communities over the grazing of land to avoid the conflict by way of implementing the dialogue process to create a harmonious and inclusive environment. In order to check that no untoward incidence occurs in future, battery of police /para military was deployed by the District Administration to avoid bloodshed between the communities. **(Reference letter of DFO Batote bearing No.1608-09/BFD Dated:12-08-2021 annexed as annexure "B")**

That in view of the clash between the two communities, Divisional Commissioner Jammu & ADGP Jammu Zone chaired a urgent high level meeting to broker a deal on peaceful and amicable solution of the issue of grazing of cattle by both the communities in Dhar Ladha area in Conference Hall, DC Office Udhampur on 30-08-2021. The Divisional Commissioner, Jammu observed that from the discussion held over grazing of cattle in Dhar Ladha and after hearing both the communities, it transpires that even though both the communities have free grazing rights in Forest Charagah, pasture area have to be informally demarcated as big cattle like buffaloes, cows etc and small cattle like sheep and goats do not graze together. The controversy arises when livestock of both the communities are huddled together which may get out of control and lead to law-and -order situation. In order to settle the issue once for all, the Divisional Commissioner Jammu passed the directions for constitution of a Commission headed by Chief Conservator of Forests Jammu. The commission shall visit the area, especially where controversy has arisen in recent times and broke an agreement over grazing areas with active consultation of PRIs which shall be acceptable to members of both the communities. **(Reference letter of Assistant Commissioner (Central) With Divisional Commissioner Jammu bearing No. 502/Meeting/21/950-A dated: 31-08-2021 annexed as annexure "C".)**





That 1st meeting of the Commission was held on 25-09-2021 at Patnitop, wherein the Commission decided to scrutinize the representations/claims from both the Gujjar & Gaddi communities and sought extension of time first upto 30.09.2021 and then upto 31st March 2022 for submission of consolidated report of the Commission. (**Reference letters of CCF Jammu vide No: CCF-J/Grazing/574-82 Dated: 29-10 2021 and No: CCF/J/Grazing /779-89 Dated: 06-01-2022 is annexed as annexure "D& E".**)

That 2nd meeting of the Commission was held on 12-05-2022 at JKTDC Patnitop wherein members of both communities attended the meeting wherein a subcommittee headed by DFO Batote, Tehsildar Ramban, Tehsildar Chenani was constituted to demarcate the disputed locations along with map of the entries under grazing activity by 6th of June, 2022 for further spot inspection by the commission. The sub-committee submitted its report on 17-12-2022 annexed as **annexure "F"**.

On 13.05.2023, the District Magistrate Ramban forwarded an application of Gujjar Community filed by Haji Siraj Din & others to DFO Batote with regard to damage to seasonal dhoks by unknown person for enquiry and report. The report in the matter was submitted by DFO Batote to the District Magistrate Ramban vide No: DFO/BTT/1071 Dated: 08-06-2023. (**Reference letters of DM Ramban & DFO Batote annexed as annexure "G & H"**).

Again on 04-07-2023, conflict occurred between two communities over grazing of cattle and house of one Krishan Lal S/o Jhalam Dass was gutted during the intervening night of 14-07-2023 & 15-07-2023. Thereafter a mob of Gaddi community assembled in the area and caused the damage to kacha kothas/dharas of nomadic gujjars by setting them ablaze thereby damaging 09 kacha kothas/dharas. (**Reference letter of DFO Batote bearing No. DFO/BTT/1943-45 Dated: 15-07-2023 annexed as annexure "I"**).

That after series of discussions held with both the communities and intervention of prominent persons including PRIs, the issue was resolved and the timber

for re-construction of gutted seasonal Dhoks was provided by the Batote Forest Division vide No: DFO/BTT/2065-67 Dated: 19-07-2023.(copy enclosed as annexure "J").

That a complaint was received from Krishan Lal, Mohinder Singh & others in the office of DFO Batote dated 22-08-2024 regarding illegal construction over the forestland in Co.34/Btt by some nomads which was subsequently forwarded to Range Officer Batote vide No. DFO/BTT/2562 dated 22-08-2024. The contents of the complaint were verified/enquired through Range Officer Batote who submitted a report vide No. 811/BR dated 11-12-2024 wherein he has reported that the allegations leveled by the complainant about the illegal construction on forest land was not established. It is worthwhile to submit here that both the parties did not bother to coordinate with the concerned staff during the course of inspection and inquiry.

PRESENT APPLICATION

That Sh. Mehender Singh S/O Shadi Lal R/O Kariya, Billawat, Tehsil and District Ramban, had filed original Application No 1286/2024 primarily related to Co.34/Batote stating therein that the forest land in forest Division, Batote has been encroached to a great extent which is leading to some significant problems for the Gaddi Community. It has further been submitted that there has been rampant concrete construction works going on in the forest land within the jurisdiction of forest Division, Batote. The aforesaid Original Application stands disposed off vide order dated:- 13.11.2024 wherein a committee comprising Principal Chief Conservator of Forests, J&K, Member Secretary J&K Pollution Control Committee and District Magistrate Ramban was Constituted with the directions that the committee will act as the coordinating agency. The Committee will visit the site, ascertain if any illegal encroachment or concrete construction violating the norms has been done on the forest land in question and take appropriate remedial action if the allegation is found to be correct. The Committee is directed to complete this exercise within three months and to submit the factual and action taken report before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in.

ACTION TAKEN REPORT

Due to certain unavoidable circumstances / reasons such as huge snowfall in the area, the committee could not visit the site within the desired period and the site inspection has been conducted on 20.05.2025 wherein the following Committee members alongwith other Revenue and Forest Officers visited the area:

A. Committee Members:

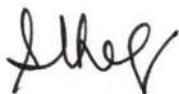
1. Sh. Suresh K.Gupta, IFS, Pr. Chief Conservator of Forests, J&K(HoFF).
2. Sh. Baseer-Ul-Haq Chaudhary, IAS, District Magistrate, Ramban.
3. Sh. Ganshyam Singh, JKAS, Member Secretary, Pollution Control Board.

B. Associate Officers;

1. Sh. Arshdeep Singh, IFS, Conservator of Forest, Chenab Circle, Doda.
2. Sh. Abinav Ramyotra, SFS, Divisional Forest Officer, Batote.
3. Sh. Showkat Hayat Mattoo, JKAS, Assistant Commissioner, Revenue, Ramban.
4. Sh. Deep Kumar, JKAS, Tehsildar Ramban.

The action taken in the matter is as under:

1. That the committee visited the Compartment 34/Batote on 20.05.2025 and the applicant namely Sh. Mehender Singh S/O Shadi Lal R/O Kariya, Billwat and prominent villagers were present on the spot. The applicant and other locals interacted freely with visiting Committee members and showed some tin sheds constructed in the area but these tin sheds were found to be situated outside the reserve forest boundary.
2. That the boundary line between Forest and Non-Forest land was verified as per existing Boundary Pillars installed by the Forest department, and the applicant Sh. Mehender Singh S/O Shadi Lal R/O Kariya, Billwat & other villagers were made clear about the status of Forest and non-forest land in the area.
3. That no concrete construction or encroachment was observed in Compartment 34/Batote having total area of 234.77 ha. except for 25 temporary structures, made of mud and rubble, commonly called Kachha Dharas / Dhoks of nomadic Gujjars which are used by them during summer months while grazing their animals in the area. Such Kachha Dharas / Dhoks are allowed under law i.e. Jammu Forest Notice (**Annexure-K**) for temporary residence by traditional nomads and are existing since

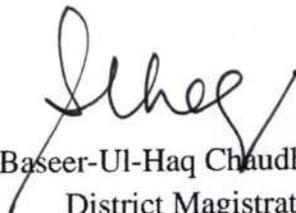




decades. Moreover, maintenance of these Kachha Dharas / Dhoks are done by traditional nomads during summer when they reach here because these Dharas/Dhoks generally get damaged due to heavy snow during winter. Map of compartment No 34/Batote showing reserve Forest area is appended as **Annexure-L**.

4. That the main issue of conflict between nomadic Gujjar community (seasonal visitors in the area during summer) and local Gaddi community is grazing of their livestock on the Forest & Non-Forest Land in the area. It was unanimously decided by the Committee that the Grazing issue shall be looked after by local administration with assistance of community leaders, who will supervise the overall Grazing in the area. The grazing area shall remain open for both the Communities i.e. Gujjars & Gaddies as per laid down law.
5. Geotagged photographs of visit of Committee and representative Kachha Dharas / Dhoks existing in the area are enclosed as **Annexure-M**. However, photographs attached by the applicant in OA No 1286/2024 were found existing outside the reserved forest land in the area.
6. Hence, report submitted before Hon'ble National Green Tribunal for kind consideration.


Gaurav Singh, JKAS,
Member Secretary,
J&K Pollution Control Board


Sh. Baseer-Ul-Haq Chaudhary, IAS,
District Magistrate,
Ramban.


Sh. Suresh K. Gupta, IFS
Pr. Chief Conservator of Forests(HoFF).
J&K



OFFICE OF THE RANGE OFFICER BATOTE, FOREST RANGE
BATOTE.

Annexure - A

The Divisional Forest Officer
Batote Forest Division
Batote

No: 330 /BR

Dated: 11 /08/2021.

Sub:- Conflict/Clash between Nomadas (Gujjars) and Locals,
Gaddi communities in Kriya, Ballout.

Sir,

Your kind attention is invited towards the ongoing conflicts was/is being arisen between two communities viz Gaddi and Nomadsas (Gujjar) for grazing of cattle's on Forest and Non Forest Land in village Kriya Ballout in compartment 33/Btt to 35/Btt since June 2020. Accordingly, District Administration, Police and Forest Department visited the spot jointly on 05/06/2020 and 23/06/2021 to sort out the issue amicably, might be both the communities were/are not satisfied and they further started quarreling on 10/08/2021 which resulted injury of few persons of Gaddi community. In order to control the situation the District Administration headed by Deputy Commissioner Ramban accompanied with Senior Superintendent of Police Ramban, and your good self immediately rushed on spot where in the Worthy Deputy Commissioner ordered to make the whole grazing land existing in villages Kriya and Ballout either Forest or Non-forest Land free for all communities i.e. Nomadas and Gaddi for grazing of their cattles.

[Handwritten Signature]
R.O. Batote.

BT/10/2021

Further, It is submitted that entire upper reaches of Forest land from compartment 19/Btt to 44/Btt was/is being used by Nomadas during summer seasons for grazing of cattles since last so many years and they (nomadas) are keeping either Forest or non-forest land as "kaap" by way of small fencing of stones for grazing purpose and not allowing the cattles of local population to graze over the said land which resulting continuously clash between two community.

Now, it has been reported telephonically by front line staff that clashes between the above said communities is still under way and can definite create law and order problem even life risk of our front line staff who are performing their legitimate duties in this area.

It is as such requested that the matter may kindly be brought into the notice of Administration and Government to avoid untoward incidents and law and order problem.

Hence submitted for information and further necessary action please.

Yours Faithfully,


Range Officer
Batote Forest Range
Batote



Ammaur - B.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER, FOREST DIVISION BATOTE

Tel/ Fax- 01998-244981/244224 email- dfo.batote@jk.gov.in, dfobatotefd, dfobatote711@gmail.com

The Deputy Commissioner,
Ramban.

No:- 1608-09/BFD

Dated:- 12-08-2021

Subject: - Conflict/clash between Gujjar-Gaddi Community in Kriya Ballout.
Sir,

Your kind attention is invited towards the incidences of conflicts between Gaddies and Nomads for grazing of their cattles on forest land /non-forest land in village Kriya Ballout comprising of compartments 30/Btt. to 35/Btt.. Taking cognizance of one of such incident on 09-08.2021 resulting to injury of some persons, your good self alongwith Superintendent of Police Ramban and Administrative heads of the District visited the area on 10.08.2021. In order to resolve this conflict certain decisions were taken on spot including equal rights of both the communities over the grazing land.

Further, in order to check that no untoward incidence occurs in future, battery of Police/Para-military and Army was decided to be deployed immediately. At the same time, the respectable citizens of both the communities were requested to sit together and devise strategy for grazing of cattles in such a way that no further conflict occurs. Though the contingent of Police/Para-military and Army alongwith Forest officials has been deployed with the directions to be stationed there, yet it is requested that these contingents may please be kept there till the issue is resolved.

Your kind intervention in the matter is solicited please.

Yours faithfully

Balys
12.8.21

Divisional Forest Officer
Batote Forest Division
Batote

Copy submitted to the Conservator of Forests Chenab Circle Doda for favour of information please.

Balys
12.8.21

Divisional Forest Officer
Batote Forest Division
Batote

Annexure - C.



Union Territory of Jammu & Kashmir
Office of the Divisional Commissioner, Jammu
(Rail Head Complex, Jammu)

(0191-2478991, 2478999, Fax-2478997, e-mail: divcomjammu@gmail.com)

Record Note of meeting chaired by Dr. Raghav Langer, IAS Divisional Commissioner, Jammu & co-chaired by Sh. Mukesh Singh, IPS Additional Director General of Police, Jammu Zone in Conference Hall, DC Office, Udhampur, on 30.08.2021 on grazing rights issue in Dhar Ladha.

Present:

1. Chief Conservator of Forests, Jammu Division.
2. Deputy Inspector General of Police, Doda-Kishtwar-Ramban Range.
3. Deputy Inspector General of Police, Udhampur-Reasi Range.
4. Deputy Commissioner, Udhampur.
5. Deputy Commissioner, Ramban.
6. Sr. Superintendent of Police, Udhampur.
7. Sr. Superintendent of Police, Ramban.
8. Additional Deputy Commissioner, Ramban.
9. Assistant Commissioner, Revenue, Udhampur.
10. DFO, Batote / Udhampur.
11. Tehsildar, Udhampur/ Ramban.
12. Members of delegations representing Gujjars and Gaddies at **Annexure 1.**

The deliberations began with the opening remarks by Divisional Commissioner, Jammu, who flagged the urgency in holding a high-level mediatory meeting to broker a deal on peaceful and amicable resolution of the issue over grazing of cattle by both the communities in Dhar Ladha area which stretches from Udhampur into Ramban district.

The Deputy Commissioners of Udhampur and Ramban districts presented an overview on the subject. Since the present controversy has arisen in Ramban portion of Ladha Dhar, DC Ramban presented a detailed sequence of events that have unfolded in the last three months after the migratory Gujjar community

came to the upper reaches of flashpoints like Bilawat, Karma, Kilya and other adjoining habitations.

Later, senior members of both the delegations were requested to present their point-of-views. Apart from BJP District President, Sh. Rakesh Singh Thakur, the other members who spoke on behalf of the Gaddi community included Sh. Suresh Chander, DDC Narsoo, Sh. Balbeer Singh & Smt. Renuka Katoch, DDC Members from Ramban, Sh. Rajeshwar Kumar, BDC Chairperson Batote, Sh. Mela Ram, Sh. Uttam Chand, Sh. Jia Lal, Sarpanches of Karma and Bilawat, Sh. Swarn Kishore, Sh. Arun Kumar.

Those who presented their point-of-views from Gujjars' side included Haji Saraj Din, Advocate Choudhary Mohammad Shafi, Haji Mohammad Yousaf, Haji Zakir, Haji Basharat Ali, Mtr. Saleema and Sh. Ganf Chowdhary.

Both the delegations highlighted the centuries-old mutual brotherhood and co-existence shared by the communities and stressed upon a peaceful resolution of the grazing rights issue so that there is no altercation which may trigger a major law-and-order situation. They sought the assistance of the Civil and Police administration in resolving their issues in a peaceful and time-bound manner.

After a patient hearing, the Divisional Commissioner, Jammu and ADGP, Jammu Zone appreciated the delegations for putting forth their viewpoints and suggestions in resolving the issue on a long-term basis.

Pursuant upon the inputs provided by the DFOs of both the districts and based on the maps in a power-point presentation, the chairs observed that there is sufficient grazing area available which shall easily cater to the cattle and livestock of both the communities.

They made certain observations and took following decisions to resolve the controversy over grazing of cattle in higher reaches of Dhar Ladha so that the bonds of brotherhood and mutual co-existence continue between both the communities:

S. No.	Observation/ Decision	Action by
1.	Immediate hadbast of the boundaries of Udhampur and Ramban Districts and Milan of maps. A Committee has already been constituted in the matter which shall be tasked to delineate the District & Departmental boundaries.	DCs of Udhampur & Ramban, Regional Directors, Land Survey & Records, Udhampur/ Doda

2.	The issue of alleged encroachment of Forest and State land needs to be looked into. Recourse to be taken to Forest Rights Act to resolve the issue as the procedure for permissible and non-permissible activities is clearly defined.	CCF, Jammu, DCS of Udhampur & Ramban
3.	Till the matter is resolved, adequate manpower by Police, Forest and Civil Administration shall be deployed in flashpoint areas to maintain close vigil on day-to-day basis.	CCF, DC Udhampur/Ramban, SSP Udhampur/Ramban

The Divisional Commissioner, Jammu, observed that from the discussions held over grazing of cattle in Dhar Ladha, it transpires that even though both the ~~communities have free grazing rights in Forest Charagah, pasture areas have to~~ be informally demarcated as big cattle like cows and buffaloes and small cattle like sheep and goat do not graze together. The controversy arises when livestock of both the communities are huddled together which may get out of control and lead to law-and-order situations. This is exactly what has happened over the last three months with sporadic incidents of infighting that have the potential to conflagrate into a major incident having larger ramifications with the UT of J&K and outside.

In order to settle the issue once and for all, the Divisional Commissioner, Jammu, passed direction for constitution of a Commission with the following composition of Members:

S. No.	Composition	Designation
1.	Chief Conservator of Forest, Jammu Division	Chairman
2.	Additional Commissioner, Jammu-I in the office of Divisional Commissioner, Jammu	Member- Secretary
3.	Deputy Commissioner Udhampur/ Ramban.	Member
4.	Sr. Superintendent of Police Udhampur/ Ramban	Member
5.	Divisional Forest Officer, Batote/ Udhampur.	Member
6.	Tehsildar, Udhampur/ Ramban.	Member
7.	Three representatives each to be nominated by the Gujjar & Gaddi communities	Members

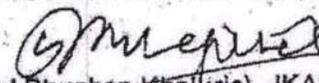
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The above Commission shall visit the areas, especially where controversy has arisen in recent times, and broker agreements over grazing areas with active consultation of PRIs which shall be acceptable to members of both the communities.

The Commission shall, thereafter, submit its consolidated report to the Chairman by or before October 31, 2021.

Till that time, the ADGP, Jammu Zone, passed directions to members of both the communities to desist from taking law into their own hands and ~~creating a situation which may derail the peace process.~~ They were advised to engage the principal stakeholders (Gujjars & Gaddies) on their return and inform them about the decisions taken in the high-level meeting called on 30.08.2021. Further, the senior leadership of both the communities shall ensure there is no confrontation while grazing of their cattle till the Commission submits its report.

The meeting ended with both the delegations agreeing to the decisions taken by Divisional Commissioner, Jammu, and ADGP, Jammu Zone to resolve the matter.


(Kul Bhushan Khajuria), JKAS
Asst. Commissioner (Central)
With Divisional Commissioner,
Jammu
31/8

No: 502/Meeting/21/950-A
Dated: 31.08.2021

Copy to:

- 1 ✓ Financial Commissioner, Revenue, J&K, for information.
- 2 ✓ Additional Director General of Police, Jammu Zone, for information.
3. Commissioner, Survey & Land Records, J&K, for information.
- 4 ✓ Chief Conservator of Forests, Jammu Division, for information.
- 5 ✗ Deputy Inspector General of Police, Doda-Kishtwar-Ramban Range, for information..
6. Deputy Inspector General of Police, Udhampur-Reasi Range, for information..
- 7 ✓ Deputy Commissioner, Udhampur, for information.
- 8 ✓ Deputy Commissioner, Ramban, for information.
9. Sr. Superintendent of Police, Udhampur, for information.
- ~~10. Sr. Superintendent of Police, Ramban, for information.~~
11. Regional Director, Survey & Land Records, Udhampur/ Doda, for information.
12. Additional Deputy Commissioner, Ramban/ Udhampur, for information.

13. Assistant Commissioner, Revenue, Udhampur/ Ramban, for information.
14. DFO, Udhampur/ Ramban, for information.
15. Tehsildar, Udhampur/ Ramban, for information.
16. Members of delegations representing Gujjars and Gaddies, for information. and to share three names each for incorporation in the designated commission.

9



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, JAMMU

(Forest Complex Exchange Road, Dogra Hall) Ph. 0191-2547748, 2545400 Fax: 2562929
 Email: ccjammu1@gmail.com

No:-CCF-J/Lease/4243/29/429-34 Dated:- 06/09/2021

Copy of Record Note of Meeting on Grazing rights issue in Dhar Ladha forwarded to:-

1. Chief Conservator of Forests, East Circle, Jammu for information and necessary action.
2. Conservator of Forests, Chenab Circle, Doda for information and necessary action.
3. Divisional Forest Officer, Udhampur Forest Division for information and necessary action with respect to decision Nos. 2 & 3.
4. Joint Director, Forest Protection Force, Jammu with the request to deploy adequate FPF Personnel with DFO's Udhampur and Batote Forest Divisions respectively with respect to decision No. 3.
5. Divisional Forest Officer, Batote Forest Division for information and necessary action with respect to decision Nos. 2 & 3.
6. Private Secretary to the Pr. Chief Conservator of Forests (HoFF), J&K, Jammu/Srinagar for kind information of Pr.CCF (HoFF), J&K.

K. Ramesh Kumar, IFS
 Chief Conservator of Forests,
 Jammu

Ammam-D. (F)



GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, JAMMU

(Forest Complex Exchange Road, Dogra Hall) Ph. 0191-2547748, 2545400 Fax: 2562929
Email: ccjammul@gmail.com

The Divisional Commissioner,
Jammu.

No: CCF-J/Conservation/514-S2

Dated: 29/10/2021

Sub: Grazing rights issue in Dhar Ladha-Constitution of Commission thereof:

Ref:- Your office Order No.01-Div Com-JMU of 2021 dated. 10-09-2021

Sir,

It is being brought to your kind notice that vide your office order quoted in reference above, a Commission under the Chairmanship of the undersigned has been constituted in order to settle the issue of Grazing rights between the Gujar and Gaddi Communities in Dhar Ladha area falling in Udhampur and Ramban Districts, with the mandate to visit the areas, especially where controversy has arisen and negotiate agreements over grazing areas with active consultation of PRI's which shall be acceptable to members of both the Communities and to submit a consolidated report by or before October, 31st 2021.

Accordingly, the Commission held its first meeting on 25-09-2021 at Patnitop and the updated status is summarized as under:-

- (i) Both the Gujar and Gaddi Communities have agreed that no agricultural activity over the claimed forest area shall be undertaken by them, till the claims are settled under the Forest Right Act, 2006.
- (ii) Adequate manpower has been deployed by Police and Civil Administration in the conflict areas to maintain close vigil on daily basis.
- (iii) Necessary assistance has been provided to the DFO's of Udhampur and Batote Forest Divisions by means of deployment of adequate Forest Protection Force Personnel to tackle the issue.

Chief conservator fwd new.docx

- (iv) Both the Gujjar and Gaddi Communities have agreed to submit their claims for the extent of the pasture area where they indent to graze their cattle in the office of the Deputy Commissioner, Ramban.
- (v) No untoward incidents have been reported in the Commission so far with respect to the grazing issue in Dhar Ladha area.

Further, it is to state that the Commission has decided to scrutinize the representation/claims received from both the Gujjar and Gaddi Communities for making its recommendation to the Government. But due to VVIP visits as a part of Government of India's Outreach Programme in J&K, especially in Jammu, Udhampur and Ramban Districts, the Commission could not able to pround further in this regard.

Hence taking into consideration of the above, it is requested that the time period for submission of consolidated report of the Commission may be extended upto November, 30th 2021, please.

Yours faithfully

Dispatcher,
Batote Forest Division
Receipt No. 3894
Dated: 06-12-21

(K. Ramesh Kumar) IFS
Chief Conservator of Forests,
Jammu

Copy to:-

1. Additional Director General of Police, Jammu Zone for favour of information.
2. Additional Commissioner, Jammu-I (Member Secretary) O/o Divisional Commissioner Jammu for information and with the request to inform the other non-official members accordingly.
3. Deputy Commissioner, Udhampur for information.
4. Deputy Commissioner, Ramban for information.
5. Sr. Superintendent of Police, Udhampur for information.
6. Sr. Superintendent of Police, Ramban for information.
7. Divisional Forest Officer, Udhampur Forest Division for information.
8. Divisional Forest Officer, Batote Forest Division for information.



Annexure - E

GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, JAMMU

(Forest Complex Exchange Road, Dogra Hall) Ph. 0191-2547748, 2545400 Fax: 2562929
 Email: ccfjammul@gmail.com

The Divisional Commissioner,
 Jammu.

No: CCFI-J/ Grazing / 779-84

Dated: 6 / 01 / 2022

Sub: Grazing rights issue in Dhar Ladha-Constitution of Commission thereof:
 Sir,

In reference to the above cited subject, it is requested that the time period for submission of consolidated report of the Commission may kindly be extended upto 31st March, 2022 enabling the commission to scrutinize the demands/representations received from both the Gujjar and Gaddi Communities as per the decision taken in the meeting of the Commission held on 25-09-2021 and for conduct of field visit by the Commission in the grazing areas of conflict between the two communities.

This is in continuation to this office letter No. CCF-J/Grazing/574-82 dated. 29-10-2021.

Yours faithfully

(K. Ramesh Kumar) IFS
 Chief Conservator of Forests,
 Jammu

Copy to:-

1. Additional Director General of Police, Jammu Zone for favour of information.
2. Additional Commissioner, Jammu-I (Member Secretary) O/o Divisional Commissioner, Jammu for information and with the request to inform the other non-official members accordingly.
3. Deputy Commissioner, Udhampur for information.
4. Deputy Commissioner, Ramban for information. This is in reference to your letter No. DCR/SOS/2021-22/1315-1322 dated. 04-01-2022.
5. Sr. Superintendent of Police, Udhampur for information.
6. Sr. Superintendent of Police, Ramban for information.
7. Divisional Forest Officer, Udhampur Forest Division for information.
8. Divisional Forest Officer, Batote Forest Division for information.



JAMMU & KASHMIR FOREST DEPARTMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER,
BATOTE FOREST DIVISION BATOTE
Tel/Fax-01998-244981/244224 email-dfobatote711, jfobatote711@gmail.com

The Chairman,
(Chief Conservator of Forests Jammu)
Commission for Grazing rights issue,
Dhar Ladha.

No. 4520/BFD

Date. 17-12-2022

Subject:- **Visit of Sub Committee to the disputed locations under grazing activities at Dhar ladda and adjoining areas**
Reference :- **Record note of proceedings on grazing rights issue in Dhar Ladha held on 12-05-2022 at meeting hall of JKTDC, Patnitop under the chairmanship of Chief conservator of Forests, Jammu**

Sir

Enclosed herewith please find report of the sub Committee constituted during the meeting of commission held on 12-05-2022 at Patnitop. Maps of the locations under grazing dispute have also been prepared and enclosed with the report please.

Yours Faithfully,

Encl:- 06 Leaves

(Kuldeep Singh)
Divisional Forest Officer,
Batote Forest Division,
Batote

**VISIT OF SUB COMMITTEE TO THE DISPUTED LOCATIONS UNDER GRAZING
ACTIVITIES AT DHAR LADDA AND ADJOINING AREAS**

Reference :- **Record note of proceedings on grazing rights issue in Dhar Ladha held on 12-05-2022 at meeting hall of JKTDC, Patnitop under the chairmanship of Chief conservator of Forests, Jammu**

Second meeting of the commission constituted by Divisional commissioner Jammu to address the grazing rights issues in Dhar Ladha, Sanasar, Ballawat and Karma was held on 12-05-2022 under the Chairmanship of Chief Conservator of Forests Jammu at Patnitop. The meeting was attended by officers of Revenue and Forest Department from Udhampur and Ramban districts and Local representatives including Nomads both seasonal and permanent.

Members of both Gujjar and Gaddi communities put forth their respective claims and after threadbare discussions/deliberations, among others following decision was taken

"A sub-committee headed by DFO Batote, Tehsildar Ramban, Tehsildar Chenani shall demarcate the disputed locations alongwith map of the entries under grazing activity by 6th June, 2022 for further spot inspection by the commission "

The sub Committee in compliance with the directions of the commissions, held series of meetings at Sanasar, Sana, Kriya, Karma, Madhani and Ballawat with Gujjar and Gaddis. After threadbare deliberations and involvement of prominent citizens of both the communities, all disputed locations were first earmarked, got visited by nominated members of both communities. At every location, a joint agreement was drawn up, documented and signed by representatives of stakeholders (both Gujjar and Gaddis).

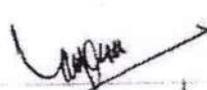
Location wise series of discussions, deliberations and decisions taken are summarized as under:-

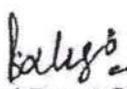
S.No	Date	Location	Decision taken
1	01-06-2022	Sanasar	First meeting of the sub-committee was held on 01-06-2022 at Jalebi Morh Sanasar which was attended by representatives of both Gujjar and Gaddi communities and concerned revenue/ Forest officials. After indepth deliberations, area of dispute was identified. It was then got visited through representatives of both communities. Representatives of both the communities after spot visit and discussions, delineated the extent of grazing land to be used by these communities for their live stock. They also assured the committee that no untoward incident shall occur or allowed to occur under the garb of grazing issues between both the communities and shall restore lost harmony in the area.
2	08-06-2022	Kadma	At Kadma, the meeting was attended by representatives and PRIs of the area in which it was decided that the committee of both the communities shall visit the area and delineate the boundary for the purpose of grazing and will come up with the decision in next meeting to be held at Kriya.
3	12-06-2022	Sana	This meeting of the sub committee was held at Sana which was again attended by prominent locals of both the

			<p>representatives informed the sub committee that they have already derived a consensus regarding delineation of the grazing land and assured that both the communities shall leave no stone unturned to stick to the consensus.</p>
4	22-06-2022	Billawat , Madani & Kriya	<p>Fourth and Final meeting of the sub committee was held at Billawat which was attended by members of both the communities from Billawat, Madani and Kriya. It remained a tough task to bring both the communities at a single platform since origin of occurrence of differences between both Nomads and Gaddi community were these three points. With the active involvement of Sarpenches and other PRIs of District Ramban it could become possible to drive a consensus to diffuse the tension erupted in the area.</p> <p>Both the communities after series of discussions and field visits, delineated the grazing land amongst them at their own and informed the sub committee that the matter stood resolved at their end and no further unlawful activity shall be allowed to happen under the garb of grazing issue.</p> <p>Similarly the representatives of both the communities assigned the task to come up with a decision during the meeting held at Kadma on 08-06-2022 also attended the meeting at Billawat and apprised the sub Committee about the delineation of grazing land in order to prevent the conflicts.</p>

From the meetings held at different places and assurances given by the prominent members of both the communities, it appears that the law and order problem erupted due to grazing issues in Dhar Ladda is heading towards normalcy and shall fully get diffused in time to come. Police, Forest and revenue officials dealing directly with these areas have fully been sensitized to keep a strict vigil in order to prevent such conflicts in future please.


 Tehsildar
 Ramban
 (Committee Member)


 Tehsildar
 Chenani
 (Committee Member)


 Divisional Forest Officer,
 Batote Forest Division,
 Batote



18/05/2023/67



Annexure-6.

Government of Jammu & Kashmir
OFFICE OF DISTRICT MAGISTRATE, RAMBAN

Divisional Forest Officer,
Forest Division, Batote.

No: DMR/361-65

Dated: 13.05.2023

Sub: Application submitted by Gujjar community through Haji Sirajdin & Ors -
reg.

You are directed to go through the enclosed communication, along with enclosures, received from the office of Sr. Superintendent of Police, Ramban, regarding the above-captioned subject.

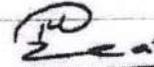
You may note that this office has not received any report from your office regarding the partial damage to the dhoks in Dhar Ladha by unknown persons in Forest Division Batote, which is a matter of concern.

In this connection, you are directed to assess the extent of damage to the dhoks belonging to the Gujjar community and submit a detailed report, enabling this office to proceed further in the matter.

You are also directed to fix the responsibility of your field staff who have failed to take cognizance and inform you in time about the damage to the behaks/dhoks so that stringent action can be initiated against them under rules, keeping in view the potential of such incidents to conflagrate into law-and-order situations between the two communities.

You are further directed to ensure strict vigil in Dhar Ladha falling within your jurisdiction and ensure that the directions issued by this office vide No.DCR/PS-Camp/2023/754-560, dated 11.05.2023 are implemented in letter and spirit and ATRs shared with this office.

Encls: 10 leaves


13.05.2023
District Magistrate,
Ramban.

Copy to:

1. Divisional Commissioner, Jammu, for kind information.
2. Sr. Superintendent of Police, Ramban, for information.
3. Additional Deputy Commissioner, Ramban, for information and follow up action.
4. Tehsildar Batote/ Ramban, for information and strict vigil.



Annexure - H

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER, FOREST DIVISION BATOTE

Tel/ Fax: 01998-244981/244224 email: dfo-jammu@jk.gov.in, dfobatote@dfobatote.dfobatote211@gmail.com

The District Magistrate,
Ramban.

No:- DFO/BTT/1071 Dated:- 08-06-2023

Subject:- Application submitted by Gujjar community through Haji Sirajdin & Ors-Reg

Reference:- Your Office No. DMR/361-65 Dated:-13.05.2023.

Sir,

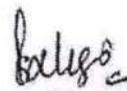
On the subject & reference cited above, it is submitted that Range Officer Batote, vide his Office No. 317-18/BFD Dated:- 15.05.2023 was directed to assess the extent of damage to the dhoks situated in forest area falling under the jurisdiction of this Division. The report submitted by Range Officer reveals that, a total of 14 seasonal dhoks, constructed by seasonal nomads on the forest land, legally entitled to construct such dhoks under, Section-8 of "The Jammu Forest Notice". are partially damaged except 1, which is fully damaged due to unknown reasons. These temporary structures are located far away from the local habitation of Kriya, Ballout, Papriya & Sanasar, on the land having no vegetation and usually remains unattended during winters. It is further submitted that raising of temporary structure by nomads in forest for seasonal grazing is a routine practice since decades, used by nomads at their own risk and responsibility. Further the seasonal nomads have not turned back to these areas as such exact extent of damage can be assessed only in their presence. However, the damage to structures mentioned from S.No. 2 to 14 being partial may range from Rs. 20,000/= to Rs. 30,000/= excluding cost of wood which is to be provided by forest free of cost as per rules.

Detail of Dhoks claimants as per the application submitted by Haji Sirajdin And verified by the team of officials of Batote Range is as under.

S.No	Co.	Name with parentage	Remarks
1	20/Btt	Mohd Sadiq S/o Nur Mohd	Gutted completely
2		Sh Mohd Hussain S/o Sh Saiyan	Partially damaged
3		Butu S/o Gullah	
4		Sh Haji Khan S/o Sh Fazal Din	
5		Khan S/o Gullah	
6		Sh Abdul Rashid (Gutu) S/o Sh Ghulam Ali	
7		Sh Kalu S/o Sh Sagu	
8	34/Btt	Munu S/o Walia	
9		Sh Binya S/o Sh Fani	
10		Sh Mussa S/o Sh Yousaf	
11		Sh Bhuttu S/o Sh Gullah	
12		Sh Biniya Been S/o Sh Shukar Din	
13		Sh Biniya Meen S/o Musa	
14		Sh Bullo S/o Sh Ganja	

Report is thus submitted for favour of information and further necessary action at your end please.

Yours faithfully


 (Kuldeep Singh)JKFS
 Divisional Forest Officer
 Batote Forest Division
 Batote



Annexure-I

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER, FOREST DIVISION BATOTE
Office of the Divisional Forest Officer, Forest Division Batote

The Deputy Commissioner,
 Ramban.

Sub: Conflict between two communities at Dhar Ladha over grazing issue.
 Sir,

On 14.07.2023 at about 4:00 PM, an oral conflict happened between two communities over grazing of Cattles. Further during intervening night of 14.07.2023 & 15.07.2023, house of one Krishan Lal S/o Jhalam Dass gutted due to fire at about 04: AM. Thereafter a mob of Gaddi community assembled in the area and caused the damage to temporary structures by way of setting them ablaze. In the process 09 Dharas mainly belonging to Gujjar community were set on fire. Out of which 01 Dhara was fully damaged.

In order to control situation and to keep law and order in place it is requested that sufficient force may kindly be deployed till the normalcy in the area.

Yours faithfully

(Kuldeep Singh)JKFS
 Divisional Forest Officer
 Batote Forest Division
 Batote

No. DFO/BTT/1943-45 Dated: 15-07-23

Copy submitted to:

01. The Chief Conservator of Forests, Jammu.
02. The Conservator of Forests Chenab Circle, Doda.

For favour of information please.

/
 Divisional Forest Officer
 Batote Forest Division
 Batote

Annalme J



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER, FOREST DIVISION BATOTE
 Tel/ Fax- 01998-244981/244224 email- dfobatote711@gmail.com

OFFICE ORDER

Subject:- Damage to Dharas of Gujjar community at Kriya, Batote.

Whereas, a report was received from Range Officer Batote that on 14.07.2023, at about 4:00 AM, an oral conflict happened between two communities over grazing issue.

Whereas, on intervening night of 14.07.2023 & 15.07.2023 at about 4:00 AM, house of One, Krishan Lal S/o Thakar Das R/o Kriya gutted due to fire.

Whereas, large number of locals gathered at the site of incident and took shape of mob to attack the other community.

Whereas, (Dharas) of other community were put on fire and fully damaged in the aftermath of the incident.

Whereas, situation became free for all, which was controlled after the arrival of police and para military in the area.

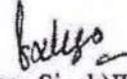
Whereas, District administration came into action and in order to resolve the issue, meeting of prominent citizens of both the communities was convened and decision as per the mutual agreement between both the communities over the grazing issue was taken.

Whereas, among other decisions, it was also resolved that the timber for the re-construction of already damaged dharas shall be provided by the Forest Deptt. as per existing norms.

Now, as per provision of section 8 of Jammu Forest Notice, dry wood available at/near the site shall be allowed to be used for re-construction of these damaged (Dharas) of the following tribes.

S.No.	Particulars
1.	Mohd Hussain S/o Sayan
2.	Noora Farooq S/o Sayan
3.	Gula S/o Dulla
4.	Billu S/o Dulla
5.	Haji kalu S/o Fajji
6.	Haji khan S/o Fajji
7.	Mohd Mirza S/o Fajji
8.	Mohd Munu S/o Dulla
9.	Mohd Din S/o Dulla
10.	Biniya S/o Ibrahim
11.	Mirza S/o Sayan

Range Officer, Batote will identify and provide the wood required for re-construction of said Dharas with the assistance of concerned Block Officer and Forest Guard within prescribed norms under intimation to this office.

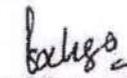

 (Kuldeep Singh)JKFS
 Divisional Forest Officer
 Batote Forest Division
 Batote.

No : DFO/BT/2065-67

Dated : 19-07-2023

Copy to:-

1. The Deputy Commissioner, Ramban for favour of information Please
2. The Additional Deputy Commissioner, Ramban for favour of information Please.
3. Range Officer, Batote


 Divisional Forest Officer
 Batote Forest Division
 Batote.

Government of Jammu & Kashmir
Office of the Pr. Chief Conservator of Forests & HoFF
Jammu & Kashmir

The District Magistrate,
Ramban.

The Member Secretary,
J&K Pollution Control Committee.

No: PCCF/Coord-/NGT/C-7534434/918-25

Dated: 02-04-2025

Subject: O.A.No.1286/2024 titled Mahender Singh vs UT of J&K & others.
Reference : PCCF/Coord/NGT/C-7534434/2992-94 dated 31-12-2024.

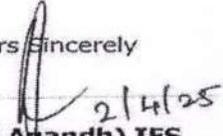
Sir,

I am directed to inform that vide quoted reference a joint committee was constituted in pursuance to the order issued by the Hon'ble NGT dated 13-11-2024 in the O.A.No.1286/2024 (copy enclosed).

I am directed to inform that the PCCF & HoFF shall visit the site on 08-04-2025 (Forenoon) to assess the ground situation.

Hence it is requested, that you kindly make it convenient to visit the said area along with the worthy PCCF & HoFF so that the necessary report will be prepared and submitted to the Hon'ble NGT in this regard.

Yours Sincerely


(Dr.K.Ajandh) IFS
Chief Conservator of Forests
Central

Copy to the:

01. Chairman Pollution Control Committee J&K.
02. Divisional Commissioner Jammu.
03. Chief Conservator of Forests, Jammu.
04. Conservator of Forests, Chenab Circle.
05. Divisional Forest Officer Batote.
06. Sr. private secretary to PCCF & HoFF, J&K for kind information of PCCF & HoFF, J&K.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1286/2024

Mehender Singh

Applicant

Versus

UT of J&K & Ors.

Respondent(s)

Date of hearing: 13.11.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Swarn Kishore Singh, Adv. for Applicant (Through VC)

ORDER

1. In this original application, the Applicant has made a complaint in respect of the encroachment of the forest land in the forest area of Forest Division, Batote. The Applicant is a member of tribal community which depends upon the forest. He belongs to the Scheduled Tribe community Gaddy known for rearing of cattle and living in higher reaches.

2. Counsel for the Applicant has submitted that complaint of the applicant primarily relates to the compartment No. 34 of the Forest Division, Batote which falls within District Ramban, wherein the concrete structures have been raised encroaching upon the forest land.

3. In support of the plea, Counsel for the Applicant has referred to the photographs filed as Annexure-A and the complaint filed as Annexure-B. But the Applicant has not disclosed the details and names of the persons who have encroached upon the forest land, nor the photographs, Annexure-A have been filed along with the geo-coordinates.

4. Hence, in these circumstances, we are of the view that the factum of encroachment of the forest land and illegal construction thereof needs to be ascertained. Thus, we hereby form a joint Committee comprising the Principal Chief Conservator of Forests, Jammu and Kashmir, the Member Secretary J&K Pollution Control Committee and the District Magistrate, Ramban, who will act as the coordinating agency. The Committee will visit the site, ascertain if any illegal encroachment or concrete construction violating the norms has been done on the forest land in question and take appropriate remedial action if the allegation is found to be correct. The Committee is directed to complete this exercise within three months and to submit the factual and action taken report before the Registrar General of the Tribunal* by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the Bench for consideration.

5. The OA is accordingly disposed of.

6. Let a copy of this order, alongwith copy of the OA, be forwarded to Principal Chief Conservator of Forests, Jammu and Kashmir, the Member Secretary J&K Pollution Control Committee and the District Magistrate, Ramban for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 13, 2024
Original Application No. 1286/2024
dv.:


GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, JAMMU
(Forest Complex, Exchange Road, Dogra Hall) Ph. 0191-2547748, 2545400 Fax: 2562929, e-mail: ccfjammu1@gmail.com

The Pr. Chief Conservator of Forests (HoFF)
J&K Forest Department
Jammu/Srinagar

No: CCF/J/LO/F.102/24)2117-21

Dated 16/01/2025

Sub: OA No. 1286/2024 titled Mahender Singh V/s UT of J&K & Ors.

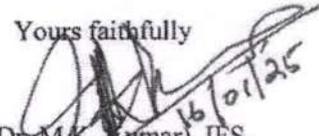
Ref: PCCF Office No. PCCF/Coord/NGT/7534434/2995-99 dt. 31.12.2024 and No. PCCF/Coord/NGT/7534434/2025/94 dt. 15.01.2025.

Sir,

With reference to the above quoted subject under reference, kindly find enclosed the preliminary report of DFO Batote submitted by the Conservator of Forests, Chenab Circle Doda vide letter No. CCF/J/Estt/2024-25/10243-45 dt. 08.01.2025 for perusal and further necessary action the matter as desired.

Encl: Copy of letter dt. 08.01.2025.

Yours faithfully


(Dr. M.K. Kumar), IFS
Chief Conservator of Forests
Jammu

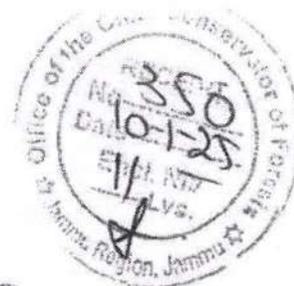
Copy to:

1. Addl. Pr. Chief Conservator of Forests (S&D) O/o Pr. Chief Conservator of Forests, (HoFF) J&K for information. This is in reference to his office letter No. cited above.
2. CF Chenab Circle, Doda for information. This is in reference to his office letter No. cited above.
3. Dy. Legal Remembrancer O/o Pr. CCF (HoFF), J&K for information and necessary action.
4. DFO Batote for information and follow up in this regard.



GOVERNMENT OF JAMMU & KASHMIR (UT)
OFFICE OF THE CONSERVATOR OF FORESTS CHENAB
CIRCLE, H. Q DODA.

Ph. No. 01996-233590/F-mail: ccfchenab@gmail.com



The Chief Conservator of Forests,
Jammu.

No. CFC/Estt/2024-25/10243-45

Dated: 08.01.2025

Sub: Preliminary Report Regarding QA 1286/2024 titled Mehender Singh Vs UT of Ors.
Ref: CCF Office letter No. CCF/I/LOF.102/24/2040-44 dated 03-01-2024.

Sir,

With reference to the subject cited above, a preliminary report has been submitted by Divisional Forest Officer Batote vide letter No.- DFO/BTT/5154-57 dated:- 03-01-2024. The matter pertains to a complaint of illegal construction on forest land in Billawant Kripa Village Ramban submitted by Mehender Singh, S/o Shadi Lal, Tehsil & District Ramban against Hasham Din, Abdul Rashid, Siraj Din, and Vinaya. Accordingly, the complaint has been enquired by Range Officer Batote & preliminary report has been submitted by Range Officer Batote vide letter No:- 811/BR dated:- 11-12-2024.

From the corroboration of information gathered by Range Officer Batote, it has been reported by DFO Batote that temporary structures are existing on forest land in Co. No. 34/btt which are being used by Gujjar Nomadic families during summer season only. However, no such illegal permanent structures have been reported by DFO Batote as alleged by complainant. Moreover, the temporary structures have been found damaged/partially damaged by unknown persons during winter season in 2023. The temporary structures are located far away from the local habitation of Kriya, Ballout and Papriya and remains unattended during winter as none of the member of Gujjar community stay in this area during winter, Further, it has been stated that the raising of temporary structure for seasonal stay in forests is a routine practice by nomads since decades for grazing purpose.

Preliminary report hence submitted for favour of information and necessary action please.

Encls:- (1) Leaves

Yours faithfully,

(Sandeep Kumar, IFS)
Conservator of Forests
Chenab Circle

1. Copy submitted to Pr. Chief Conservator of Forests & HoFF, J&K Govt for favour of information please.
2. Copy to DFO Batote for information.

Conservator of Forest
Chenab Circle

J.S.L
10/1/2025

on 10/1/2025



GOVT OF JAMMU & KASHMIR
OFFICE OF THE DIVISIONAL FOREST OFFICER, FOREST DIVISION BATOTE

Tel: Fax- 01918-244181/244234 email: dfo.batote@jks.gov.in, dfo.batote@jks.gov.in, dfo.batote@jks.gov.in

The Conservator of Forests
Chenab Circle, Doda

No.DFO/BTT/5154-57

Date:- 03-01-2025

Subject :- Revised preliminary report regarding OA No 1286/2024 titled Mehender Singh Vs UT of J&K & others.

Reference :- PCCF office No. PCCF/Coord/NGT/7534434/2995-99 dated 31-12-2024.

Sir,

On the subject and reference captioned above, it is submitted that this office received complaint from residents of village Kriya Billawat including one Mehender Singh S/o Shadi Lal, Tehsil and District Ramban against 1) Hasham Din S/o Ghulam Ali, 2) Abdul Rashid S/o Ghulam Ali 3) Siraj Din S/o Kakku and 4) Vinaya S/o Bhalu all residents of village Billawat Kriya for illegal construction in the forest land situated at Billawat, Kriya Ramban. Accordingly, the same was forwarded to Range Officer Batote for detailed report after spot inspection vide this office No. DFO/BTT/2562 dated 22-08-2024 (copy enclosed). In response, the Range Officer Batote vide his No. 811/BR dated 11-12-2024 reported that complaint has been got verified / enquired and statements of prominent persons of the village have been also recorded.

From the the corroboration of the information gathered by the Range Officer, it has been established that no such illegal structures have been raised by the complainee on the forest land as alleged by the complainant except temporary structures that are existing on Forest land of Co 34/Bit being used by the nomadic families(Gujjars) including the complainee during the summer seasons only. Moreover, the temporary structures of complainees also found damaged / partially damaged by some unknown persons during winter season of 2023. Further, it is submitted that all the temporary structures are located far away from the local habitation of Kriya, Ballout and Papriya and remained unattended during winter as none of the member of Gujjar community stay in this area during winter. Furthermore, it is submitted that the raising of temporary structures for seasonal stay by nomads in Forests is a routine practice in forests since decades for grazing purpose.

Besides, both the parties did not bother to cooperate the concerned field staff during the course of inspection and enquiry. In view of the above and perusal of the ground inspection and inquiry of the case and material placed by the field staff, it has been observed that the complaint with regard to the construction of illegal structures on Forest land is false and baseless.

Hence, submitted for favour of information and necessary action at your end please.

Yours faithfully,

Enclosures :- 10 leaves

(Abinay Ramyotra) GFS
Divisional Forest Officer
Batote Forest Division
Batote

Copy submitted to :-

1. The Chief Conservator of Forests, Central O/o PCCF & HoFF J&K for favour of information and necessary action please. This is in reference to aforesaid letter.
2. The Chief Conservator of Forests, Jammu for favour of information and necessary action please.
3. Copy to Range Officer Batote for information and n/action. This is in reference to his aforementioned Nos.



**OFFICE OF THE RANGE OFFICER BATOTE, FOREST RANGE
BATOTE.**

The Divisional Forest Officer
Batote Forest Division
Batote.

No: 811 /BR Dated:- 11 /12/2024.

Sub:- Complaint against 1. Hasham Din S/o Ghulam Ali 2. Abdul Rashid S/o Ghulam Ali 3. Siraj Din S/o Kakku and 4. Vinaya S/o Bhalu all the residents of Village Billawat-Kriya for illegal construction in the forest land situated at Billawat Kriya Ramban.

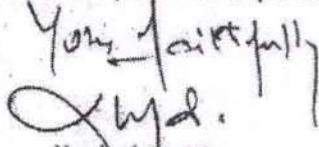
Ref: Your office No: DFO/BTT/2562 Dated: 22-08-2024 & No. DFO/BTT/4609 Dated: 06-12-2024

Sir,

On the subject captioned above, it is submitted that the contents of the complaints received vide above quoted reference has been got verified/enquired through Block Officer Ballout. Concerned Block Officer has conducted the spot verification and inquiry into the allegations raised by the complainant. He has furnished the detailed inspection cum enquiry report supported with documents includes statements of prominent person of the village. From the corroboration of the material placed on by the Block Officer and after cross examination, it has been established that the no such illegal structures being raised by the complaine on the forest land as alleged by the complainant besides both the parties did not bothered to cooperate the concerned staff during the course of inspection and inquiry. From the perusal of ground inspection and inquiry of the case and material placed, it has been observed that the allegation with regards to the construction of illegal structures on Forest land is false and baseless.

The case diary is also enclosed herewith for favour of your kind persual please.

Encl: 07 leaves.

Yours faithfully

Kushal Singh
Range Officer
Batote Forest Range
Batote



Inquiry cum factual report of the complaint lodged by Krishan Lal S/o Akk Ram & others against Hasham Din S/o Ghulam Ali & Others residents of village Ballout-Kriya.

Pursuant to your office No: DFO/BTT/2562 Dated: - 22-08-2024 & No.534/BR Dated: 27-08-2024 & No. 624-25/BR Dated: 15-10-2024, undersigned has conducted the spot inspection and inquiry into the contents of the complaint.

Spot Inspection Report:

During the course of spot field inspection, it has been found that temporarily structures are existing on Forest land of Co.34/Bt being used by the nomadic families (Gujjars) including the complainee during the summer seasons only. The temporarily structures of complainees found damaged/partially damaged by some unknown persons during winter season of 2023. The reasons behind the damage of these temporarily structures could not be ascertained who caused the damage. Further, It is submitted that all the temporarily structures are located far away from the local habitation of Kriya, Ballout and Papriya and remained unattended during winter as none of the member of Gujjar community staying in this area during winter. Furthermore, it is submitted that the raising of temporarily structures of seasonal stay by nomads in forests is a routine practice in forests since decades for grazing purpose and the cognizance of the damage to the temporarily structures of nomads is not covered under forest offence. However, Gujjar community has already approached to District Administration and Police for investigation to trace out the offenders However, villagers headed by Lumbderdar Billawat (A) and Chowkidar Maitra Ramban accompany the undersigned while conducting the spot inspection. Statements in this context has been recorded and placed on record.

Proceedings:

In order to follow the procedure of enquiry the complainant and complainee were called through notice (summon) dated: 10/09-2024 and 07/10/2024 respectively to coordinate inquiry, but both the parties either complainant or complainees did not bothered to attend the proceedings.

Summary:

From the perusal of ground inspection and enquiry proceedings, it has been established that no such illegal structures being raised by the complainee on the forest land as alleged by the complainant. The documents prepared in the instant case along with geo tagged photographs are also enclosed herewith for favour of kind perusal.

Hence detailed report is submitted to the Range Officer Batote for favour of information and further necessary action please.

Encl: As above.


Anayatullah Wani
Block Officer
Balout

Manu - with - 1/1/24

To,

The Worthy Divisional Forest Officer,
Divisional Forest Office, Batote.

Subject: - Complainant against 1. Hasham Din S/o Ghulam Ali , 2. Abdul Rashid S/o Ghulam Ali, 3. Siraj Din S/o Kakku and 4. Vinaya S/o Bhalu all the residents of Village Billawat-Kriya for illegal construction in the forest land situated at Billawat Kriya Ramban.

Respected Sir,

The applicants most respectfully and humbly submits asunder:-

1. That the applicants are residents of Village Kriya, Billawat, Gadhikote, Shapyal and Madhani, Tehsil and Distt. Ramban.
2. That some persons are raising illegal construction in the forest land compartment No. 34 falling within the jurisdiction of this office.
3. That it is pertinent mention herein that some persons who are having influential background are raising construction in the aforementioned forest land in contravention of Rules and Regulations.

It is therefore prayed to this office kindly take cognizance and strict actions against the illegal occupants who are raising construction over the aforementioned forest land.

Dated:- 22/08/2024

Complainants

1. Krishan Lal S/o Nek Ram
 2. Mohinder Singh S/o Shadi Lal
 3. Hem Raj S/o Thakur Dass
 4. Bal Krishan S/o Chandu
 5. Kapoor Chand S/o Punjabu
 6. Hushyar Singh S/o Shankru
 7. Om Parkash S/o Chandu
 8. Mulkh Raj S/o Thakru
 9. Sandhaku S/o Dina
 10. Khushal Chand S/o Dia Ram
- All residents of Village Kriya-
Billawat, Tehsil and Distt. Ramban.

no DFO/BT/2562 Dt: 22-08-2024
Copy to Range office Batote
for spot inspection and
detailed report.

Rangabhi
Divisional Forest Officer
Batote Forest Division
Batote

ادست شد ملاک فارسی ملاک بلوچ

بذریعہ سکرٹری فیکلٹی محکمات

صحنہ بنام جی پاشم دین ولد غلام علی صدر ولد علی علی
سزا ۸۸ میں اولہ کا ویکہ ولد سکرٹری فیکلٹی محکمات بلوچ میں لایم
مہندر ولد شہنازی لال بہیم لا ۸۸ ولد لاکھو کورٹس بال کورٹس
ولد چندر کنور چندر ولد بی بی بو۔ بیوشیلا سکرٹری فیکلٹی محکمات
ام بی کاش ولد چندر ملک راج ولد فہارو سندھ کھولہ پنا
کوئی ایچ ایم ولد دیال رام
جو تکلیف دینے سے DF01/07/2565 ڈی ڈی ۲۲/۱۲/۲۰۲۴
No 584/BR ڈی ڈی ۲۲/۸/۲۰۲۴

محمد اللہ علی ایسے نام علی محمد لکھا جاتا ہے کہ فوراً ۱۰/۱۰/۲۰۲۴ کو ڈاک میں لکھ کر
ملاک فارسیٹ کورج میں صحت سے دس بیگے بہ سلسلہ میں نصیر ظہار اجاض و دیگر
الذرا طبار شہد 34/BR حاضر آج میں عدم حاضر ایسے طلاق و غیرہ میں
لیجسٹری بی طابینگی۔

معاملہ ایسے عرصہ ۴

Draft 7/10/2024

فوری ہٹ گاڑنے سے

ایک صحنہ جو لکھا گیا ہے اس میں
میں نے لکھ کر ڈاک میں بھیج دیا ہے
Bo Ballwat

Tulsi Ram
TULSI RAM
Lumberdar Billawat (B)
Teh. & Distt. Ramban

Chowkidar
Mafra ramban

پوردرج دار چندر پوردرج

کرشن لال ولد ڈی ایم رائے
Krushnam Lal

سینئر سیکرٹری پوردرج sindhoor

از اسامی مشرفہ ملک فاضل بلوک بلووت

بذریعہ سرکار محکمہ جنگلات

صحنہ اسنام: بیاشم بن ظم غلام علی صاحب سید ولد علام علی
فکر علی بن ظم کو، بی بی ولد علی سید علی بن اللہ سید رام
محمد سید ولد سید اللہ بی بی ولد علی سید رام 8 سال کرین
ولد محمد 9 سال ولد علی 10 سال بی بی سید رام سید رام ولد سید
11 ام ولد علی 12 ولد علی 13 ولد علی 14 ولد علی 15 ولد علی
قوسی احمد ولد بی بی نام
جوشی لیت نمبر 22/10/2024

عقد اسرار میں ایک نام علی محمد علی ولد علی احمد
بلوک فاضل بلوک میں جمع کر دیا گیا ہے کہ مورخہ 2/9/2024 کو راجم کے مکین
بیمبھی انڈر لہار نمبر 34/2011 حاضر آویں عدم فاضل بلوک کے خلاف دفتر
ہذا میں نہیں دائر کیا جائیگا۔

عہدہ اسرار مذکورہ ہے۔

نوٹ سید کاوندھارو

آپ صحنہ کے بعد نعل واپس کرے
میں مکمل و شکرانہ کو خاطر رکھیں
B. S. Ballal

Dat 10/9/2024.

Tulsiram
TULSI RAM
Lumberdar Billawal (B)
Teh. & Distt. Ramban

Chowkidar
Maitra ramban

Bhim Singh
بیم سنگھ ولد رام سنگھ

سرکار بھند ولد بی بی محمد

والیسوی رپورٹ جناب بنگلہ فارسٹر صاحب فارسٹ بنگلہ بلڈنگ ڈپارٹمنٹ خدمت
 و تندرہ راقم با سلسلہ تعینات ضمنی کردانے تعمیر و معاراجات بنجر نشئی اللہ صلی علیہ وسلم کی یاد دہندہ
 تحفایت کرنے والوں و جن کے خدیف تحریری شطابت کی بھی موقع پر سنو تو تحفایت کرنے
 والے اپنے محفوں میں یا نے ہے اور سر می جن کے خدیف تحفایت کی بھی۔

بیدار ضمنی تعینات سروریائی - تحریر

بیدار گارڈنار سوہیت

[Faint, mostly illegible handwritten text and markings, possibly bleed-through or additional notes.]

مخبرت جناب ایچ افسر صاحب نارنگ دلچ بیلوت

جناب عالی

واپسی لیورڈ کے گزارش خدمت ہے کہ جو شکایت ڈومیل نارنگ آفیس بیلوت

میں ذیل نمبر No: 56/08/2562 کو موصول ہوئی تھی جس کا موقعہ مولیٰ مرنہ جو آلت

2024 کو بیٹک گاڑ سنار سو دلاک افسر بیلوت جہاں موقعہ پر پہنچے اور موقعہ پر

پایا گیا کہ جو شکایت کنندہ نے شکایت کی ہے کہ نئی تعمیر ہو رہی ہے۔ موقعہ

پر ایسا کچھ نہیں پایا گیا

موقعہ پر جو فحاشیات حوالے کئے تھے وہ اسی شکل میں موجود ہے

ان جگہوں پر کوئی بھی نہیں تعمیر نہیں پائی گئی جتنے نوٹس ٹراف بھی ارسال لیورڈ ہے۔

ان کو پارٹیوں (گورننگ) کے درمیان عرصہ دراز سے جھگڑا چل رہا ہے

جس کی وجہ سے یہ انتظامات کرنے ہیں۔

اور موقعہ پر کوئی زمیندار ان کو بھی بلا یا گیا تھا ان کو بھی شکایت

تھی کہ ان کے پاس زمینیں تعمیر ہونے کو تھیں ان کے خلاف

مافوقی کارروائی عمل میں لائی جائے گی۔

Tulsi Ram
TULSI RAM
Lumberdar Billawat (B)
Teh. & Distt. Ramban

پدرراج دلچ نمبر: 100000

sindhar
امر سنگھ دلچ نمبر



راج سنگھ دلچ نمبر

Rajkumar

Ma...

دوسرے ناموں کی فہرست

گورنر

Beet Gaud
Tatorsoo

Lucky
Sharma

Ba Ballat

گورنر دلچ

Chowkidar
Maitra ramban

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 Time: 08-23-2024 16:31

C. J. J.

Abdul Rasid

THE JAMMU FOREST NOTICE.

Concerning concessions of forest produce to villagers and others from the demarcated forests in the province of Jammu; as well as the regulation of the exercise of the same.

(Sanctioned by His Highness the Maharaja Sahib Bahadur under Chief Minister's letter NO.6327/H-61/12 of 28th November, 1912).

PART I

1. General- (a) The concessions herein granted are for the bona fide domestic and agricultural use of Zamindars i.e., those who hold and cultivate land as land- owners, assamis or tenants, in the provision of Jammu; and are not for sale, barter or transfer in any way whatsoever. In addition, the following necessary and usual artisans permanently resident and employed in villages are classed as Zamindars for the purposes of these rules: -

1. Blacksmiths (Lohar).
2. Carpenters (Tarkhan).
3. Chamam.
4. Potters (Kumhar).
5. Teli.
6. Barbers (Nai)
7. Bard (Mirasi).
8. Sweeper Doom [Chura].
9. Water-carrier (Jhiwar).
10. Weaver (Julaha).
11. Darzi and Dasali.
12. Mullah and Prohit-

(b) All timber concessions are subject to the provision that trees are available, having due regard to the forest conservancy concessions cannot be used so as to destroy the forests to which they relate. Concessions to villagers whose village boundary lies within three miles of the demarcated forest boundary; provided that the forest is not separated from the village by an unfordable stream at its winter level and provided that the forests are capable of meeting the demand.

2. Grazing and grass cutting. -Grazing of Cattle and flocks and, cutting of grass in areas not specially closed for these purposes; subject to the provisions of the Closure Rules.

3. Right of way. -Cattle and other livestock may pass freely through the forests which are not closed, to grazing and, if any forest is closed by a special order, rights of way and access to water will be provided. In forests for which a settlement record has been prepared under the Demarcation Rules the concessions of rules 2 and 3 will be regulated in accordance with such record and in forests, for which no record has been prepared the concessions of village 2 and 3 will be permitted irrespective of the distance of the village from the forest.

4. **Major forest products, Standing trees.** -Timber, except deodar, required for house building and house repairing purposes, may be obtained from the Divisional Forest officer at the rates mentioned in rule 5 below, and in accordance with the clauses governing the exercise of concessions (see schedule attached to this notice); provided always that the forests are capable of meeting the demand.

5. **The price of trees to be paid by concessionists shall be as follows:** - 1 [(a) A concession rate of 6* per cent standard rates, except deodar and except for the following fixed rates : (i) Throughout the province the rate 6 ¼ % of Chir is subject to maximum of [Rs 4/]. (ii) In Barfani illaqa Chir and Kail are subject to a maximum of 3[Rs. 2] and fir and spruce to a maximum of 4 [Re. 1 only]. (b) Broad-leaved trees. -At the rates prescribed in the schedule Rates. Note: 5 [Zamindars residing between 3 and 5 miles of demarcated forests shall get timber @ ¼ th of the standard rates (excepting deodar)].

6. **Fallen trees and timber.** - [The following dead fallen trees and timber may be removed by the concessionists from the forest free through out the year provided the trees have not been felled, girdled, scooped, or otherwise killed or cut artificially for the purpose of classing them as fallen trees and timber;

(a) Kail, Chir, Fir, Spruce and Banerji of any size;

(b) Deodar: -

(i) Poles under 3' in girth at the base and of any length.

(ii) Naturally broken pieces under [6'] in length and of any girth.

In addition, in forest in which fellings have been made, concessionists may remove such felling refuse after the work has been completed, as may be ordered by the Chief Conservator of Forests.

For this purpose, the village concession limit will be 5 miles, instead of the 3 miles, provided that between the village and the Forests there is no unfordable- stream. No permit for the removal of the above is required. No timber may be removed under this rule from a coupe under working].

7. Standing dead trees (except Deodar) and fallen Kairu trees and logs over 6' in girth will be given on permit at half the ordinary concession rates to villagers resident within the 5 miles limit as explained in Rule 6 above, after being marked by the Forest Department.

A standing dead tree is one which is completely dead to the roots.

8. **Timber for Kothas etc.** - Kothas for grazing purposes away from the main villages, may only be erected on Dhars and on Margs inside and outside the demarcated forest; provided that the same are not less than 60 Karams or 120 paces from the edge of the nearest adjoining forest growth.

For these, concessions at ordinary rates and according to the rules herein prescribed will be granted; provided that suitable dead timber is first utilised.

Dharas i.e., structures completely open on one side Jhompheries i.e., rough temporary structures, may be erected with all the forests for grazing purposes. For these dry woods only may be utilised in accordance with the provisions of Rules 6 & 7 above.

9. **Free grants.** -When a house is destroyed by fire or by any natural calamity, a free grant of timber may be made for rebuilding it either by means of an application direct to the Divisional Forest Officer or by the Divisional Forest Officer on the certificate of an officer of the Revenue and the Settlement Departments, of not lower in rank than Tehsildar.

10. **Agricultural implements.** -Timber for agricultural implements may be cut free of charge from those trees not prohibited to lopping, under Rule 14 below, except in those areas that may from time to time be set apart by the Conservator for any specially named purpose, and except in those areas closed to grazing.

The following trees should not be felled under this rule unless marked for the purpose:

Ambli	Dredtha, Batrin, Chelel
Behera	Hari
Barachar, Moru	Jamun
Barmi	Kam
Batang, Keint, Katani	Kamlan
Bani, Rin	Karik
Bankhor, Gugu	Kirshu, Heru, Kru.
Bhata	Krangal, Kinjal, Kial, Amaltas.
Bran, Bren, Mannu Marna, Kanzal	
Chikri	Salali, Saral, Champ
Chinar	Sanan
Daruni	Siri
Dhaman	Zum

11. **Timber for public use.** - [subject to the general control of the Conservator, timber required for the construction and repairs to aqueducts, bridges and repairs to Dharamsalas, temples and mosques, except those, under the Dharmarth Department shall be granted free of charge or on payment by book transfer in the cases noted below by the Divisional Forest officer on a certificate from the Deputy Commissioner or Assistant Settlement Officer (in areas under Settlement) or higher officers of the Revenue and Settlement Departments (in areas under Settlement) that such timber is required for public and not for private purposes provided that :

- i in the opinion of the Divisional Forest Officer the forest can silviculturally afford the timber;
- ii the Conservator sanctions all the applications Deodar:
- iii no timber shall be given free to private temples or mosques.

The principle governing the payment by book transfer by the Revenue Department for aqueducts and bridges is, that when either causes increased land revenue or is used by the public for through traffic, the value at Standard rates should be charged].

Note: -2[Applications for free grant of timber for repairs to mosques, temples and dharamsalas which are meant solely for the public should not be referred to the Revenue Department].

12. Firewood. -Firewood for village domestic use, or for the use of camps of State officers on tour may be removed free of charge from dry and fallen wood not fit for building purposes with the use of an axe or other cutting instrument; provided that the use of an axe or other cutting instrument, under this rule may be prohibited as regards particular forests by order of the Conservator. Dry and fallen wood may be removed from State Forests without the use of an axe or other cutting instrument for charcoal burning, but charcoal burning; within the forests is prohibited.

13. Torchwood. -The cutting with an axe of torchwood from stumps of trees is permitted; provided that in case of stumps marked by the Forest Department the marks must not be injured.

14. Lopping. - The lopping will a cutting instrument of trees with the exception of those mentioned below, is permitted, but no branch thicker than a man's wrist may be cut and no branches may be cut above [three fourths] of the height of any trees.

The lopping of the following tree is prohibited: -

Deodar	Diar
Silver Fir, Spruce	Re, Tos, Rewar, Tung
Blue Pine	Biar, Kail
Chil	Chil, Chir
Chilgoza	Chilgoza
Birch	Burj, Bhujpatra
Ash	Hum or sum
Walnut	Akhor
Tun	Tuni, Tun
Shisham	Thali
Bamboo	Bans
[Kamila and Chikri]	

In addition, except in the following Tehsils, viz. Kishtwar [Bhaderwah, Ramban, Gool (sub Tehsil) and Rampur Rajouri, the lopping of the following species is also prohibited:

Khair	Acacia catechu
Phulai	Acacia modesta
Kikar	A eburnea and arabica
Kau	Olea cuspidata
Kakkar Kangar	Pistacea integerrima

15. Brushwood. -The cutting and of thorns and brushwood for fencing specially closed to this use by order permitted.

[The recommendations of the Committee that Drag for roofs of Kothas should be allowed free to Zamindars is accepted. Government also accepts the recommendation that, where no contractor is available for the extraction of birch bark, the Zamindars of the locality should be allowed to extract it for their own bona fide requirements at the reduced royalty of fifty paise per Kharwar as against Rs. 2/- per Kharwar. As a safeguard against damage to the trees by such extraction, particular coupes should be reserved for the purpose and extraction allowed in these coupes only].

16. Other Forest Produce. -All minor forest products, not excepted by an special order, and for the collection of which no contract has been granted by the Forest Department, shall be allowed free to Zamindars.

Note 1: - [The recommendations made by the Committee for the abolition of the fee levied for clay and fuel-taken from forests for use in the preparation of pottery is accepted so far as concessionists are concerned].

Note 2: - [Government agrees with the Committee that the production. of a certificate of the Industries Department testifying to a particular Zamindar being a recognized tanner should be dispensed with and tanners belonging to the concessionists class Should be allowed to remove free bark for tanning from Deodar trees after they have been felled by the timber lessees but the removal by such tanners of bark for fuel should be prohibited].

Note 3: - [Government accepts the recommendation of the Committee to the extent that stones may be taken from forest areas by concessionists for domestic and agricultural purposes; provided that no damage is done to forest vegetation].

Note 4: - [Government accepts the recommendation of the Committee that timber other than Deodar may be allowed to concessionists at the usual concession rates, when available and Deodar at twenty-five paise per cft. for being used in village oil presses, but such timber can only be removed from fallen trees].

Note 5: - [Government accepts the recommendation of the Committee that Zamindars may be allowed to cut dry branches of all broad leaved green trees except those which come within the special class].

Note 6: - [Government accepts the recommendation of the Committee that trees which are to be given free for the purpose of making agricultural implements should be marked twice a year at least and Pohu etc. should be allowed free for making Kangaries for personal use but only those Zamindars should be allowed to cut the trees and. use the pohu who live within three miles of the demarcated forests].

Note 7: -[Deleted].

17. All concessions are granted at the pleasure of [the Government] and may be withdrawn or be altered as they may deem expedient.

PART II.

18. Responsibility of concessionists. - All State officials, all landholders, Lambardars and others, who receive emoluments from the State or who exercise or are allowed to exercise any concession in a State Forest are required to prevent offences against the said forests and to report

such offence at once, if committed, to the nearest Forest or Police officer, and also to render such assistance to those officers as they may require: -

- (i) in extinguishing fires in State Forests.
- (ii) in extinguishing fires in the neighbourhood of State forests in order to prevent their extending to such forests;
- (iii) in preventing offences against State forests;
- (iv) in arresting and tracing offenders committing against State Forests.

Such persons failing to render such assistance are liable, on conviction by a Magistrate to fine, or imprisonment, or both.

Note: - [Agreeing with the recommendation of the Committee, Government direct that at the time of a fire in a forest, the attendance of Zamindars who assemble to put it out should be marked on the spot and a certificate of attendance given to those present. A list of absentees should also be prepared then and there, old persons, females and invalids being, however, exempted from attendance and help in extinguishing the fire. Government also agrees that cases of persons who fail to render help in extinguishing a forest fire should be heard, wherever possible, by Magistrate on the spot while on tour in the locality to which the defaulters belong. A circular order to this effect should be issued by the District Magistrates.

SCHEDULE

Regulations governing the exercise of concessions.

1. All concessions are for the bona fide agricultural and domestic use of Zamindars. i.e., those who hold and cultivate land as land owners, assamis; or tenants; and are not for sale, barter or transfer in any way whatsoever.
2. The Lambardars will be held responsible in the event of timber granted at concession rates being sold disposed of in any way that is not permitted, by the rules and regulations.
3. Applicants for timber both for building and agricultural purposes will submit their indents to the Divisional Forest Officer either direct or through the Range Officer, twice a year in the months of Assuj and Chet except in the case of employees of the Military Department who may submit their indents at any time. The Divisional Forest Officer will after checking with the powers allotted to them by the Conservator, sanction them in whole in part or reject them and will cause the trees sanctioned to be marked and banded over with a permit to the applicant as soon as possible the Forest Department does not hold itself responsible for any delay in connection with the granting of trees on applications submitted in Assuj.

Trees and fashioned timber not removed from the forests before 1st of Phagan following will lapse to the State, and the Forest Department will at once remove all marks therefrom; provided that if the delay in removal has been caused by the Forest Department (except in the case of indents submitted in Assuj) the Divisional Forest Officer may extend the period up to six months more; and provided that trees granted under rules 9 and 11 may be marked and felled at any time within the period authorised on the permit.

Note: - When required for agricultural implements no applications are necessary to cut and remove trees and shrubs not mentioned in rule 10 of the Jammu Notice.

4. Fallen dead timber removable under the concession conveyed in rule 6 and timber for agricultural implements allowed in rule 10 will be removed within the periods prescribed in the said rules.

Nothing may be removed under this clause or under clause 3 from areas closed by the Conservator for purposes of reproduction.

5. The trees will be marked according to silvicultural rules and in no case may concessionists select his own trees.

As a guide and pending provisions to be laid down; in working place the following possibilities are given for conifers: -

Trees below 3' in girth, 1 out of every 100 on the ground, may be marked every year if silviculturally possible.

Trees above, 3' in girth, 1 out of every 75 trees on the ground, may be marked every year if silviculturally possible.

Trees above 7 ½ ' in girth, 1 out of every, 50 trees on the ground, may be marked every year if silviculturally possible.

On no account may Deodar be granted to villagers except in Illaqas that may from time to time be opened by the Conservator.

6. In the event of the possibility of a forest not allowing the removal of the timber that may be otherwise permissible, each indent shall be reduced proportionately by the Divisional Forest Officer or under his orders.

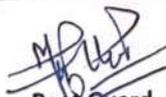
7. Concessionists will be allowed to float their timber on rivers and streams; provided they first register a private mark under the River Rules, for which registration, fifty paise are charged for a period of 3 months. If desired a single mark may be registered in the name to the Lambardar by a whole village jointly.

8. For the regulation of lopping, the removal of firewood and fencing material and other forest produce see the concession rules themselves.

9. [The Government] reserve to themselves the right of altering or cancelling these regulations as may seem to them fit.

**LIST OF NOMADS RESIDING IN COMPARTMNET 34/BATOTE DURING
SUMMER**

#	Name with parentage and address
1	Sh. Bullu S/o Sh. Nimma R/o Kana Chak Teh. Marh Distt. Jammu
2	Sh. Mohd Musa S/o Sh. Yousuf R/o Kana Chak Teh. Marh Distt. Jammu
3	Sh. Abdul Wahid S/o Sh. Yusaf R/o Kana Chak Teh. Marh Distt. Jammu
4	Sh. Shami S/o Sh. Saif Din R/o Kana Chak Teh. Marh Distt. Jammu
5	Sh. Abdul Rashid S/o Sh. Haji Babu R/o Miran Sahab (Maraliya) Teh.RS Pura Distt. Jammu
6	Sh. Hanief S/o Sh. Haji Babu R/o Miran Sahab (Maraliya) Teh.RS Pura Distt. Jammu
7	Sh. Bashir S/o Sh. Haji Lacha R/o Miran Sahab (Maraliya) Teh.RS Pura Distt. Jammu
8	Sh. Binya Mean S/o Sh. Shukar Din R/o Brayalta Teh. Majalta Distt. Udhampur
9	Sh. Mohd Majeed S/o Sh. Shukar Din R/o Brayata Teh. Majalta Distt. Udhampur
10	Sh. Nek Alam S/o Sh. Shukar Din R/o Brayalta Teh. Majalta Distt. Udhampur
11	Sh. Hasham Din S/o Sh. Ghulam Ali R/o Kana Chak Teh. Marh Distt: Jammu
12	Sh. Binya S/o Sh. Fani R/o Kana Chak Teh. Marh Distt. Jammu
13	Sh. Kakku S/o Sh. Saabu R/o Kana Chak Teh. Marh Distt. Jammu
14	Sh. Abdul S/o Sh. Fani R/o Kana Chak Teh. Marh Distt. Jammu
15	Sh.Mohd Tahir S/o Sh. Bashir Ahmed R/o Kana Chak Teh. Marh Distt. Jammu
16	Sh. Mohd Mirza S/o Sh. Shah Mohd R/o Belicharana Teh. Satwari Distt. Jammu
17	Sh. Mohd Sharif S/o Sh. Munshi R/o Beli Charana Distt. Jammu
18	Sh. Mirza S/O Ghulam Ali R/O Jhiri Jassua Burj Khadhay Jammu
19	Sh. Jumma S/O Ghulam Ali R/O Jhiri Jassua Burj Khadhay Jammu
20	Sh. Buttu S/O Gula R/O Jhiri Jassua Burj Khadhay Jammu
21	Sh. Binya S/O Ganja R/O Jhiri Jassua Burj Khadhay Jammu
22	Sh. Abdul Rashid S/O Ghulam Ali R/O Jhiri Jassua Burj Khadhay Jammu
23	Sh. Mohd Billa S/O Ghulam Ali R/O Jhiri Jassua Burj Khadhay Jammu
24	Sh. Musa S/O Ilmu R/O Kana Chak Jammu
25	Sh. Swar Din S/O Shukar Din R/O Kana Chak Jammu


Beat Guard
Tatarsoo


Block Officer
Ballout


Range Officer
Batote Forest Range
Batote

MAP OF COMPARTMENT 34/BATOTE (DHAR KRIVA)

Write a description for your map



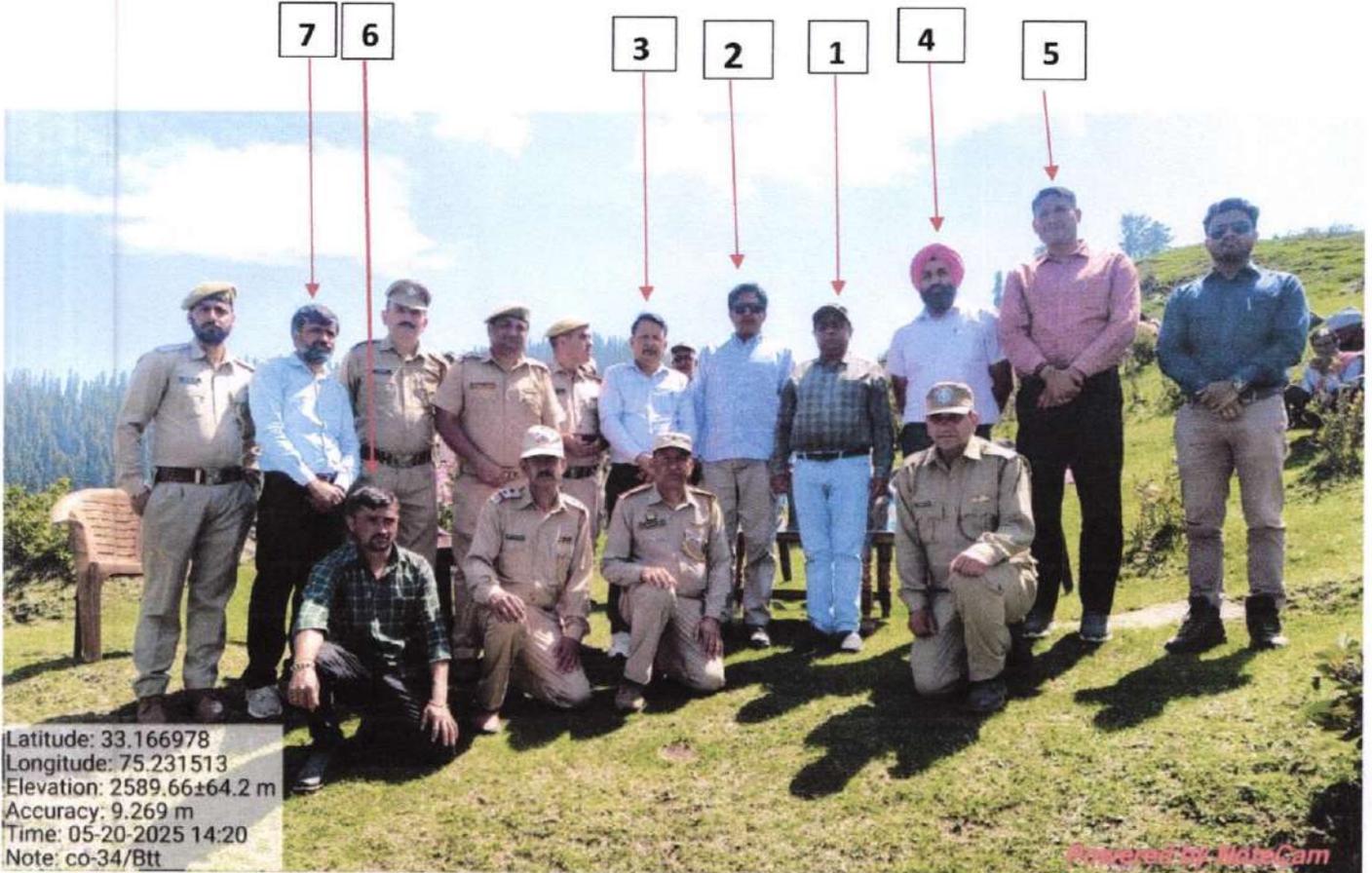
ANNEXURE - L

[Signature]
 Block offices
 Ballour

[Signature]
 Range Officer
 Batote Forest Range
 Batote

[Signature]
 Divisional Forest Officer
 Batote Forest Division
 Batote

**GEOTAGGED PHOTOGRAPH OF VISIT OF COMMITTEE IN COMPARTMENT 34/BATOTE
Temporary structure (Dhara/Dhok)**

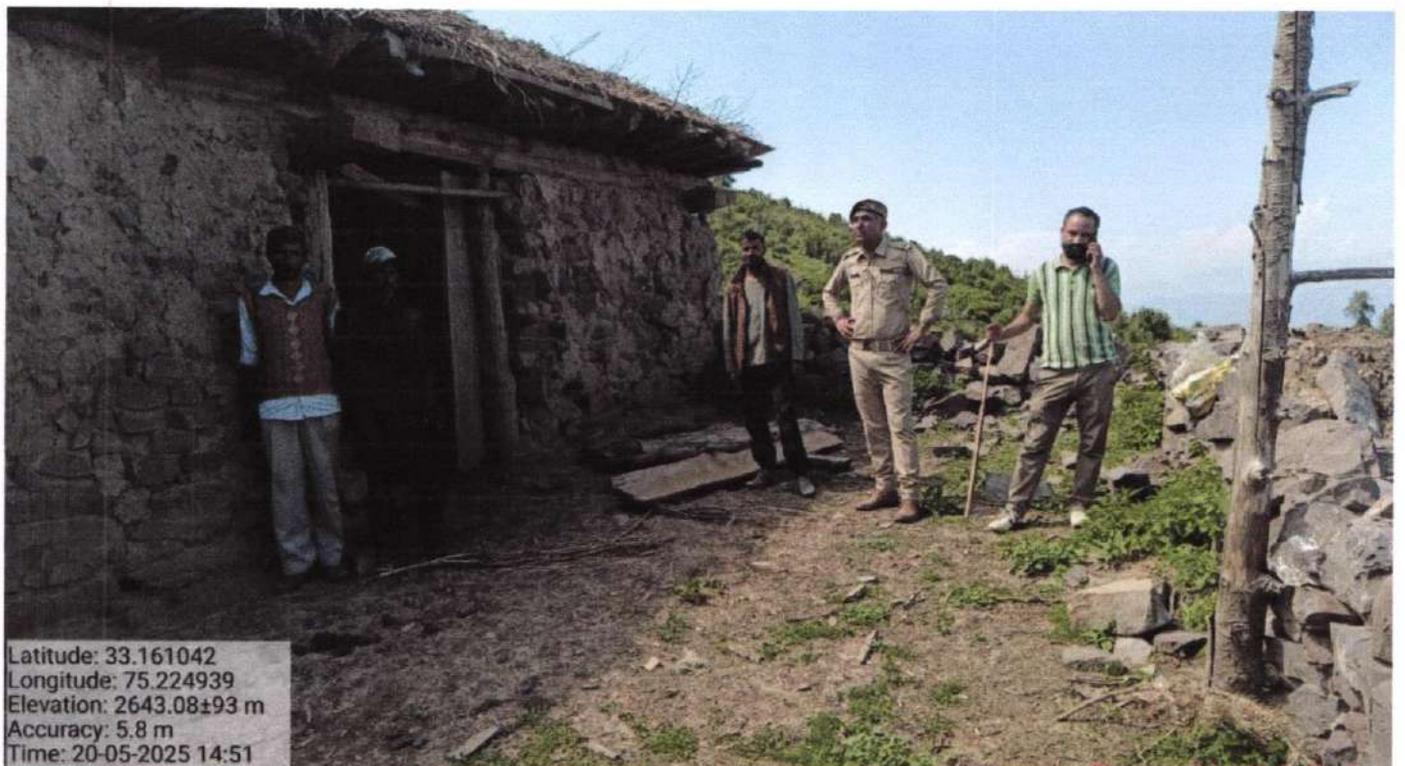


1. Sh. Suresh K. Gupta, IFS, Pr. Chief Conservator of Forests & HoFF, J&K
2. Sh. Baseer-Ul-Haq Chaudhary, IAS, District Magistrate, Ramban
3. Sh. Ganshyam Singh, KAS, Member Secretary, Pollution Control Committee
4. Sh. Arashdeep Singh, IFS, Conservator of Forests, Chenab Circle
5. Sh. Abhinav Ramyotra, DFO Batote Forest Division
6. Sh. Mehender Singh, Applicant
7. Ex-Sarpanch

**GEOTAGGED PHOTOGRAPH OF VISIT OF COMMITTEE IN COMPARTMENT 34/BATOTE
Temporary structure (Dhara/Dhok)**



GEOTAGGED PHOTOGRAPH OF VISIT OF COMMITTEE IN COMPARTMENT 34/BATOTE
Temporary structure (Dhara/Dhok)



GEOTAGGED PHOTOGRAPH OF VISIT OF COMMITTEE IN COMPARTMENT 34/BATOTE
Temporary structure (Dhara/Dhok)

